

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
STARRED QUESTION NO. †\*253

TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

OVERCROWDING OF JAILS

†\*253. SHRI ANOOP MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether number of jails in the country are overcrowded and the inmates are living in a pitiable condition and if so, the details thereof;

(b) whether the Government provides any assistance for modernization, decongestion and completion of various projects relating to jails in the country and if so, the details thereof;

(c) the total funds granted, released and utilized in this regard during each of the last three years and the current year, State-wise;

(d) the names of States which have not been able to utilize all the funds along with the reasons therefor, State-wise; and

(e) the other measures taken by the Government for modernization of jails and construction of new jails?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO.\*253  
FOR 15.03.2016.

(a): As per data compiled by the National Crime Records Bureau (NCRB) at the end of 2014, there were 4,18,536 inmates in the jails of the country against the capacity of 3,56,561 inmates and the rate of overcrowding is 117.4%. This rate was 118.4% in 2013.

(b) to (d): 'Prisons' is a State subject under List II of the Seventh Schedule to the Constitution and, therefore, prison administration is primarily the responsibility of the State Governments. However, the Government of India has supported the States for prison modernization during 2002 to 2009 under the scheme of Modernization of Prisons. Details of fund released to the States and unspent balance with them under the scheme of Modernization of Prisons are given in the Annexure-I. The five States namely Assam, Chhattisgarh, Maharashtra, Sikkim and Uttar Pradesh were unable to utilise funds to the tune of Rs. 12.20 crore for various reasons like non acquisition of land, unsuitability of land and non availability of matching share etc.

(e) The funds under the Thirteenth Finance Commission have also been provided to eight States during 2011-2015 for upgradation of prisons, the details are given in the Annexure-II.

Annexure referred to in parts (b) to (d) of Lok Sabha Starred Question No. \*253  
for answer on 15.3.2016

S.No.	Name of State	Central funds released during 2002-2009 (In Rs. Crore)	Unspent Balance with States (In Rs. Crore)
1	Andhra Pradesh	81.25	0.00
2	Assam	29.37	0.96
3	Bihar	134.57	0.00
4	Chhattisgarh	28.02	3.79
5	Goa	10.19	0.00
6	Gujarat	49.43	0.00
7	Haryana	77.07	0.00
8	Himachal Pradesh	15.14	0.00
9	Jammu & Kashmir	21.69	0.00
10	Jharkhand	31.69	0.00
11	Karnataka	40.35	0.00
12	Kerala	24.55	0.00
13	Madhya Pradesh	116.36	0.00
14	Maharashtra	96.85	6.00
15	Manipur	11.79	0.00
16	Meghalaya	12.27	0.00
17	Mizoram	13.3	0.00
18	Nagaland	11.85	0.00
19	Odisha	80.54	0.00
20	Punjab	55.86	0.00
21	Rajasthan	48.83	0.00
22	Sikkim	13.64	1.25
23	Tamil Nadu	71.5	0.00
24	Tripura	20.99	0.00
25	Uttar Pradesh	173.44	0.20
26	Uttaranchal	22.74	0.00
27	West Bengal	53.94	0.00
	Total	1347.17	12.20

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Annexure referred to in part (e) of Lok Sabha Starred Question No. \*253 for answer on 15.3.2016

S.No.	Name of State	Fund allocation (In Rs. Crore) during 2011-15
1	Andhra Pradesh	90
2	Arunachal Pradesh	10
3	Chhattisgarh	150
4	Kerala	154
5	Maharashtra	60
6	Mizoram	30
7	Odisha	100
8	Tripura	15
	Total	609

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